

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4071
ANSWERED ON:18.05.2006
SEIZURE OF CONSIGNMENT BY RPF
Barman Shri Hiten

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway Protection Force (RPF) has recently seized silver and gold worth crores of rupees from Kolkata and Mumbai Rajdhani Express trains;
- (b) if so, the details thereof;
- (c) whether similar types of consignments were detected by R.P.F. earlier also;
- (d) if so, the details thereof during the last two years; and
- (e) the action taken against the persons found guilty?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a): No, Sir.

(b): Does not arise.

(c) to (e): 07 cases of carrying of gold, silver and currency, misdeclaring them as general goods were noticed in Ashram Express, Andhra Pradesh Express, Mumbai Rajdhani Express, Ahmedabad Mail and Grand Trunk Express.

1. On 03.3.2004 on an information received from Army Intelligence, the Leased front brake van of 2916 Ashram Express was checked at Delhi Main Station and 886 Kilograms (Kgs.) of Silver, 7.3 Kilograms (Kgs.) of gold and Rs.55, 03,255/- in cash (Total worth Rs.1.77 Crores approx.) were seized by Delhi Police Special Branch with the assistance of Railway Protection Force. The case was handed over to Delhi Police for further inquiry. They have referred the case to the Income Tax Department.

2. In the 2nd case on 03.4.2004, a team of Railway Protection Force and Railway Vigilance staff detected 614 KGs. of silver valued approximately Rs. 1 (one) crore, booked as general goods and was to be loaded in the rear brake van of train No.2724 Andhra Pradesh Express at New Delhi Railway Station. The parties affected had filed the case in the Delhi High Court and the goods are being released to the parties after imposing appropriate fines under the Railways Act, after clearance from the Income Tax Department.

3. In the 3rd case, on 02.7.2004, on an information received by the Railway Vigilance, suspected packages were unloaded from the front brake van of train No.2916 Ashram Express at Delhi Main Station and 600 Kilograms of silver, 11 Kilograms of gold, Rs.41,68,330/- in cash and precious stones worth Rs.65,000/-, totally valued at Rs.1.5 crore were seized. The case was handed over to Government Railway Police / Delhi Main who have registered a case vide crime No.38/04 under section 420, 406, 34 of the Indian Penal Code and Section 163 of the Railways Act, 1989 with the arrest of one accused. The case is under trial.

4. In the 04th case, on 01.8.2004 the Leased brake van of 2952 Mumbai Rajdhani Exp. was checked by Railway Protection Force / New Delhi and gold and silver weighing 605 KGs. and currency Notes of Rs.1000 denominations totally valued Rs. 1 (one) crore was seized. From the same train, on 02.8.2004, on arrival at Mumbai Central, 02 more packages containing approximately 250 Kilograms of silver, valued approximately Rs.12,10,000/- was seized. All these valuable items were declared as general goods. Cases under the Railways Act, 1989 were registered against 03 accused at New Delhi station and they were convicted with fines. Case against 02 accused registered under the Railways Act in Mumbai is under trial.

5. On 18.9.2004, RPF/Delhi Main seized Gold and Silver jewelry valued Rs.3,90,000/- from leased front SLR of train No.9105 Ahmedabad Mail at Delhi Station and arrested one lease holder and his five associates. In this connection, RPF/Delhi Main registered a case vide crime No.59/04 U/S 163 Railways Act dated 19.9.2004 against the above accused persons. The five associates were fined Rs.500/- each and the seized property was handed over to the owner on 5.11.2004 as per order of the Court. The case is under trial.

6. On 18.12.2004, RPF/New Delhi seized 212 Kgs. Gold and Silver jewelry valued Rs.15,00,000/- from leased rear SLR of train No.2724 A.P. Express at New Delhi Station and arrested one lease holder and his two associates. In this connection, RPF/ New Delhi

registered a case vide crime No.297/04 U/S 163 Railways Act dated 18.12.2004 against the above accused persons. The case is under trial.

7. On 19.12.2005, RPF/ New Delhi seized 285 Kgs. Gold and Silver jewellery valued Rs.45,00,000/- from a leased rear SLR of train No.2615 G.T. Express at New Delhi Station and arrested the lease holder. In this connection, RPF/New Delhi registered a case vide crime No.1029/05 U/S 163 Railways Act dated 19.12.2005 against an accused person. The case is under trial.